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WP-39281-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 13th OF OCTOBER, 2025

WRIT PETITION No. 39281 of 2025

NITESH PATEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Ashish Kumar Patel - Advocate for petitioner.

Shri Anubhav Jain - Government Advocate for respondents No.1 to 3/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The Corpus has been produced in Court by Ms. Sandhya Tiwari, Sub Inspector and Ms. Rina Singh, Lady Constable 2926 of P.S. Gohalpur, Jabalpur.

2 . Investigating Officer submits that she had gone with respondent No.4 against whom appropriate criminal proceedings have already been initiated and he has presently incarcerated. The Corpus expresses her desire to return to her parental home.

3 . Father of the Corpus alongwith petitioner, brother of the Corpus are present in Court. They have also expressed their desire to take the Corpus to home.

4. In view of the above, this petition is disposed of directing the



Investigating Officer that after completing necessary formalities, hand over the custody of the corpus to her father.

5. Petition, is accordingly, disposed of in the above terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

m/-